

प्रश्न सं. [क. 854]

सदन में उत्तर देने की तारीख

तारा-प्रश्न क्र. 854 1/3
मान. विद्या. श्री नारायण
त्रिपाठी30-12-20
विद्युत प्रदाय संहिता 2013

- 4.38 The requisition for public street lights shall be accompanied by resolution of the local body and the sketch indicating the number of poles, existing or new, where streetlights are required.
- 4.39 The fittings, brackets or any special fittings shall be in accordance with the relevant BIS specifications or its equivalent and shall maintain required clearances as per prevailing rules and regulations. The local body shall bear the full cost of arranging power supply to public streetlights including complete fittings and brackets. In case, any special fittings are to be provided, the local body shall arrange for it.
- 4.40 The licensee shall intimate the cost of extension in writing, within 15 days in urban areas and within 30 days in rural areas from the date of inspection of the site. The work shall be taken up only after deposit of the amount and execution of agreement by the local body.
- 4.41 A suitable double compartment weatherproof metal box to house the energy meter and streetlight switch/ M.C.B./ timers shall be provided by the licensee at the cost of local body.
- 4.42 The licensee shall carryout the maintenance of street light poles and electrical lines on payment basis and shall arrange to switch on fifteen minutes before sunset and switch off the streetlights fifteen minutes after sunrise as per local sunset/ sunrise timings. The licensee shall also carry out replacement of fixtures/ bulbs (of same wattage) etc. on the poles on request by the streetlight consumers. The fixtures, bulbs etc. shall be supplied by the consumers and replaced by the licensee within 7 days of receipt. All such services shall be chargeable as per MPERC (Recovery of expenses and other charges for providing electric line or plant used for the purpose of giving supply) (Revision-I) Regulations, 2009.

(F) Temporary Power Supply

- 4.43 Any person requiring power supply for purpose that is temporary in nature, for a period of less than two years may apply for temporary power supply in the specified form (Annex- 1 or 2). The period of temporary connection can be extended up to five years for construction of buildings/power plants and for the purpose of setting up of industrial units. Requisition for temporary supply shall normally be given 7 days before the day when supply is required for loads up to 10 kW and 30 days before for higher loads.
- 4.44 The consumer shall furnish the proof of occupation or permission from the local authority or from the owner of the premises, as the case may be, where temporary connection is required. In case temporary supply is required in premises/ place where 100 or more persons are likely to assemble, the consumers shall comply with the provisions of section 54 of the Act. If available, the licensee shall provide pre-paid meters.

- 5. Registration Certificate of SC and ST candidate under Below Poverty Line. (If applicant wants exemption in Energy Charges).

ANNEXURE-2

APPLICATION FORM-FOR EXTRA HIGH TENSION/HIGH TENSION/ OTHER LOW TENSION SERVICE CONNECTION

New Connection/Shifting of Premises/Change in Contract Demand/Change of Tariff Category/Change of Name of Consumer et c. (Please strike-off the purpose that is not applicable)

To _____

Affix Pass Port Size-Photo

Sir,

I/we request you to supply electricity to my/our premises. The requisite information is furnished below:-

- I. Consumer -
 - (a) Name of the person/organization :
 - (b) Name of father/husband/Director/ : Partner/Trustee
 - (c) Full Address of the premises (with PIN) Where a new connection is being applied for/the existing connection is proposed to be shifted
- Telephone No. :
- (i) Factory / Premises
- (ii) Registered Office (alongwith Postal address) :
- (iii) Residence (Postal address) :
- E-mail :
- Bank A/C No. and name of Bank : (optional)
- Existing sanctioned load/contract Demand if any : (EHT/HT/LT)
- Service connection no.

2/3

(For existing connection) :

LT Supply :

2. Built-up area of the premises/plot area :
3. Category of supply :
4. Purpose of supply :
5. Type of Supply : Permanent/Temporary
(Please strike-off type not applicable and tick the type applicable)
If temporary specify period - From : To :
6. Proposed Load (fill up the following) -
(a) (Attach duly signed separate list, if required)

Item	Connected Load per item (Watts)	No.	Total Connected Load (Watts)

- (b) If opted for two part tariff, then Contract Demand = _____ KVA.
w.e.f. _____ in case supply is required in phasing.

EHT/HT Supply

7. Voltage at which supply is required (KV) :

11 KV	33 KV	132 KV	220 KV

8. Type of supply : Temporary/Permanent/standby/synchronization of CPPs or Generators with Grid

(Please strike-off category not applicable and tick the category applicable)

For other than permanent supply, specify period - From : To :

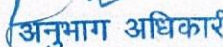
9. Steps taken by the consumer so far to set-up the installation

- (a)
- (b)
- (c)
- (d)

10. Basis of projection of Contract Demand required -

- (a) Diversity factor assumed :
- (b) Total Connected Load :

Attach List of Machines


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